

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3077/2021**

This the 25<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Khalida Amin, age 55 years, D/o Mohammad Amin, R/o Lal Bazar, Srinagar and one another.

.....(Applicants)

(Advocate:- Mr. M A Qayoom-Not Present

**Versus**

State of J&K through Commissioner/Secretary to Government Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar and 5 ors.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G./Mr. Rahul Pant/Ms. Jasiya Ali)

**ORDER**

**ORAL**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed dates i.e., 23.04.2021 and 13.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Manish/Shashi/Arun*

